NATIONAL COMPANY LAW TRIBUNAL
GUWAHATI BENCH
Guwahati

ITEM NO. 06
IA No. 61 of 2018
In C.P. No. 30/130/213/241/242/144/GB/2018

Coram:
Hon'ble Shri Deep Chandra Joshi, Member (J): Hearing through
Hon'ble Shri Prasanta Kumar Mohanty, Member (T): Video Conference

ATTENDANCE-CUM- ORDER SHEET OF THE HEARING OF GUWAHATI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.03.2023

In the matter of:

Shehla Rahman
V/s
M/s. Shamshun Tea & Industries Pvt. Ltd. & Others.

Section: Under Section 130, 213, 241, 242, 244 (1) read with Section 59 of Companies Act, 2013

S. NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	MS. SWATI TEZWAT (On behalf of arguing Counsel Mr. R. K. Agarwal)	CA	Applicant	Present in Video Conference
2.	NONE	-	Respondents	

O R D E R
Date of Order: 16.03.2023

The matter is taken up for hearing through Video Conferencing. Heard the learned Proxy Counsel appearing on behalf of Mr. R. K. Agarwal appearing for the Petitioner. When the matter is called on, no one appears today representing the Respondents.

2. In view of the Order passed in C.P. No. 30/130/213/241/242/144/GB/2018, this matter is adjourned.

3. **List the case along with the main Company Petition on 04.05.20223.**

Sd/-

(Prasanta Kumar Mohanty)
Member (Technical)

Sd/-

(Deep Chandra Joshi)
Member (Judicial)

// D-16.03.2023//

NATIONAL COMPANY LAW TRIBUNAL
GUWAHATI BENCH
Guwahati

ITEM NO. 06
IA No. 61 of 2018
In C.P. No. 30/130/213/241/242/144/GB/2018

Coram:
Hon'ble Shri Deep Chandra Joshi, Member (J): Hearing through
Hon'ble Shri Prasanta Kumar Mohanty, Member (T): Video Conference

ATTENDANCE-CUM- ORDER SHEET OF THE HEARING OF GUWAHATI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.03.2023

In the matter of:

Shehla Rahman
V/s
M/s. Shamshun Tea & Industries Pvt. Ltd. & Others.

Section: Under Section 130, 213, 241, 242, 244 (1) read with Section 59 of Companies Act, 2013

"CORRIGENDUM
Date of Order: 16.03.2023

In the Order dated 16.03.2023 passed in the present IA, there has been an inadvertent typing mistake through oversight in recording attendance of the learned Counsels appearing on behalf of the parties. Now, the same is to be read as mentioned herein below:

S. NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	MS. DIPAMANI KALITA (On behalf of arguing Counsel Mr. R. K. Agarwal, Advocate)	Advocate	Applicant	Present in Video Conference
2.	MS. SWATI TEJAWAT	CA	Respondents	
3.	MR. B. K. AGARWAL	Advocate	Respondents	

Accordingly, the Order Part will also be read as under:

"ORDER
Dated 16.03.2023

"The matter is taken up for hearing through Video Conferencing. Heard the learned Proxy Counsel appearing on behalf of the arguing Counsel Mr. R.

K. Agarwal for the Applicant as well as the learned Counsels appearing on behalf of the Respondents No.1 & 5.

2. In view of the Order passed in C.P. No. 30/130/213/241/242/144/GB/2018, this matter is adjourned.

3. **List the case along with the main Company Petition on 04.05.20223".**

Sd/-

(**Prasanta Kumar Mohanty)**
Member (Technical)

Sd/-

(Deep Chandra Joshi)
Member (Judicial)

// D-22.03.2023//